



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 878/2021**

**This the 13<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Sudesh, S/o Late Sh. Kali Charan,  
Age – 60 years, Group 'D' Designation-Sweeper,  
Retired Safai Karamchari,  
R/o House No. 189, Gali Bandook Wali,  
Ajmeri Gate, Delhi – 110006.

... Applicant

(Mr. Mukesh Kumar)

**Versus**

1. North Delhi Municipal Corporation,  
Head Office at Civil Center, Minto Road,  
New Delhi – 110002.
2. The Commissioner,  
North Delhi Municipal Corporation,  
Civil Center, Minto Road,  
New Delhi – 110002.
3. Sanitation Superintendent,  
North Delhi Municipal Corporation,  
City Zone, Old Hindu College,  
Kashmiri Gate, Delhi – 110054.

... Respondents

(By Advocate : Mr. R. K. Jain)



## ORDER (ORAL)

### **Mohd. Jamshed, Member (A):**

The applicant retired from the services of North Delhi Municipal Corporation (NDMC) on attaining the age of superannuation on 31.10.2020. However, his retiral benefits have not yet been released, despite several representations made to the respondents.

2. The latest of such representation was made by the applicant on 09.01.2021, addressed to the respondents and the same is still pending consideration.

3. Today, I heard Mr. Mukesh Kumar, learned counsel for the applicant and Mr. R. K. Jain, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, Mr. Mukesh Kumar, learned counsel for the applicant submits that the applicant will be satisfied, if his representation dated 09.01.2021 is considered and decided by the respondents in a time bound manner.

5. Accordingly, the present OA is disposed of with a direction to the respondents to consider the representation of the applicant



dated 09.01.2021 by passing a detailed and speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

/ankit/dd/as